Agreement signed between India and Britain in power sector

L838. SHRIMATI SAVITA SHARDA: Will the Minister of POWER be pleased to state:

(a) whether any agreement has been signed between India and Britain in the power sector; and

(b) if so, the details of the said agreement and by when the same is proposed to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI JAYAWANTIMEHTA): (a) and (b) During the visit of the Minister of Power to U.K. in the last week of June, 2002, a Moll was signed between India and U.K. for cooperation in the power sector. The MoU *inter alia*, envisages establishment of a Joint Power Sector Working Group to promote and facilitate reforms in the power sector. It also envisages sector related studies, exchange of experts and other forms of cooperation in power generation, transmission and distribution. The MoU also speaks of cooperation in the field of power by sharing information, experience and best practices. This MoU is valid initially for a period of three years.

Implementation of APDP in Krishna and Prakasam district of A.P.

839. SHRI NANDIYELLAIAH: Will the Minister of POWER be pleased to state:

(a) whether the Southern power distribution company of Andhra Pradesh has sent proposals to the Union Government to extend the Accelerated Power Development Programme to Krishna and Prakasam district being currently implemented in Chitoor district of the State with Central Assistance;

(b) if so, whether the Chittoor district for the first time has been selected by the Union Government for implementation of APDP at a cost of Rs. 33 crore;

(c) whether the Union Government has accepted the proposal; and

(d) if not, by when it is likely to be cleared?

UOriginal notice of the question was received in Hindi.

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RAJYA SABHA

[24 July, 2002]

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI JAYAWANTI MEHTA): (a) Ministry of Power has not received any such proposal. However, if the State Government/Utility sends a Detailed Project Report for the distribution circles that includes the Districts of Krishna and Prakasam, the same can be suitably examined.

(b) As far as implementation.of Accelerated Power Development and Reform Programme (APDRP) in Andhra Pradesh is concerned, an amount of Rs. 33.26 crores has been sanctioned under the programme for the year 2000-01 fortheTriupati Circle, which includes Chittoor district.

(c) and (d) Do not arise in view of (a) above.

T & D losses

840.SHRI RAMACHANDRA KHUNTIA: Will the Minister of POWER be pleased to state:

(a) what were the transmission and distribution losses in 1992 and as on date, State-wise; and

(b) to what extent have the power sector reforms, Ushered of late, improved upon the situation especially in Orissa?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI JAYAWANTI MEHTA): (a) and (b) a Statement showing the State-wise T&D losses from 1992-93 to 1998-99 is given in the Statement-I enclosed *(See* below). The estimated T&D losses for various State Electricity Boards (SEBs)/Electricity Departments (EDs) for the year 1999-2000 and 2000-2001 as per the Annual Report on the Working of the SEBs and EDs brought out by the Planning Commission (June, 2001) are indicated in Statement-I I. (See below).

Some of the States have embarked on power sector reforms programme and have taken steps to restructure their SEBs. It has been noted that reforming States, after detailed studies conducted into their operation, have reported higher T&D losses compared to figures before restructuring. The increase in T&D losses is apparently because of lack of metering and over reporting of consumption especially for unmetered categories earlier by the vertically integrated State Electricity Boards.

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